

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O.A No. 249197

Shri S. C. Dey Applicant(s)

- VS -

Union of India & Ors Respondent(s)

Mr. S. R. Roy Advocate for the Applicant(s)

Mr. J. L. Sarkar Advocate for the Respondent(s)

Office Note	Date	Court Orders
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119.11.97 Heard Mr S.R.Roy, learned counsel for the applicant and Mr J.L.Sarkar, learned Railway counsel for the respondents.

This application has been submitted by the applicant against the impugned transfer order No.0/1-3223 dated 22/12/1996 issued by the Permanent Way Inspector N.F.Railway, Karimganj. The applicant has not submitted representation to the departmental authorities against the impugned order. The application is therefore disposed of with a direction to the applicant to submit appropriate representation to the competent authority of the respondents within 15 days from today stating all his grievances in this regard and further, that the respondents shall, if such representation is received, dispose of the same with a speaking order within 1 month from the date of receipt of the representation from the applicant. Further, the respondents shall keep the operation of the impugned order dated 22.12.96 in abeyance till disposal of the representation, if the applicant has not already been released.

The application is disposed of. No order as to costs.

Copy of this order may be furnished to the counsel of the parties.

By order:

Member

pg

2/11/97
Copy of the order has been sent to the D/Sec. for delivery and sent to the parties already.
125 L/Adm for the parties dated 18/11/97
18/11/97